

law in the investigation of the
case, which has produced error in
the decision of the case on its
merits in that the whole of the
Appellants' evidence was not
taken . . .

The Court confirms the decree of the Pri^{or}
Ludde's Curia.

Certs in Special Appellant.

Joseph Arnold

H. Newton.

App. Richard

MEMORANDUM OF COSTS incurred in Special Appeal No. 681.

of 1864 against the decision of the Principal S. Amia of the District of Poona — and disposed of on the 21st Nov. 1864 by Confirming the same with costs

BY THE APPELLANT—

In the District.

In the <i>moonsiff's Court</i> (including 1/2 fee):	12	"	3	✓		
In the <i>Principal S. Amia's Court</i>	8	13	✓		20	16. ✓

In this Court.

Stamp for Memorandum of Special Appeal	4	"	✓			
Stamps for copies of Decree and Judgment	3	8	✓			
Stamp for Vukeelutnama	2	"	✓			
Batta for Process and Postage	1	2	✓			
Sectioner's Fee	1	5	3	✓		
Vukeel's Fee	1	9	3	✓		
					13	8 6. ✓
Rupees....					33	10 " ✓

BY THE RESPONDENT.

In the District.

In the <i>moonsiff's Court</i>	23	11	✓			
In the <i>Principal S. Amia's Court</i>	2	1	3	✓		
					25	24 ✓

In this Court.

Stamp for Vukeelutnama	2	"	✓			
Vukeel's Fee	1	9	3	✓		
					3	9 3. ✓
Rupees....					28	17. ✓



For Sealers

At a special Register

10th day of November 1864